

CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH:
AT HYDERABAD

ORIGINAL APPLICATION NO.871-of 1993

DATE OF ORDER: -12th-November, -1996

BETWEEN:

V.NARAYANA .. Applicant

AND

- 1. Union of India represented by its Secretary, Department of Posts, New Delhi.
 - 2. The Sr.Superintendent of Post Offices, Hyderabad,
 - 3. The Director of Postal Services, Office of the Postmaster General, Hyderabad Region, Hyderabad.
- .. Respondents

COUNSEL FOR THE APPLICANT: SHRI S.RAMAKRISHNA RAO

COUNSEL FOR THE RESPONDENTS: SRI N.V.RAMANA, Addl.CGSC

CORAM:

HON'BLE SHRI R.RANGARAJAN, MEMBER (ADMN.)

HON'BLE SHRI B.S.JAI PARAMESHWAR, MEMBER (JUDICIAL)

JUDGEMENT

ORAL ORDER (PER HON'BLE SHRI R.RANGARAJAN, MEMBER (ADMN.))

Heard Shri S.Ramakrishna Rao, learned counsel for the applicant and Shri N.V.Ramana, learned standing counsel for the respondents.

2. This OA is filed for setting aside the order imposing compulsory retirement ordered by the Senior


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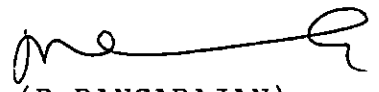
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Superintendent of Post Offices, Nizamabad Division by order No.B2-773/III dated 10.10.90 as confirmed by the Director of Post Services, Office of the Postmaster General, Hyderabad Division vide letter No.ST/21-3/14/91 dated 28.7.92.

3. The applicant earlier filed O.A.No.216/87 which was allowed to the extent indicated in that order. He also filed a Review Petition bearing No.45/90 in that OA. That Review Petition (R.A.No.45/90) was disposed of on merits taking all the available contentions advanced by the applicant. In the result, the Tribunal found that the order of the compulsory retirement is in order and it was further held that there was no reason for interfering with the orders passed by the respondents.

4. The present OA is filed taking those contentions which are already raised in OA 216/87. Those contentions were once again examined in the R.A. which was dismissed for the reasons stated in the R.A. As the contentions in the present OA are same as the contentions raised in the O.A. and the R.A. referred to above, we see no reason to entertain this application. Same points cannot be reargued in the present OA. Hence the OA is only liable to be dismissed and accordingly it is dismissed. No costs.


(B.S.JAI PARAMESHWAR)
MEMBER (JUDL.)


(R.RANGARAJAN)
MEMBER (ADMN.)

DATED:- 12th-November, 1996
Dictated in open Court.

KSM/vsn

11/11/96.
D.R.(J) !

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12/11/86
TYPED BY
COMPARED BY

CHECKED BY
APPROVED BY

THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH HYDERABAD.

THE HON'BLE SHRI R. RANGARAJAN: M(A)

AND

THE HON'BLE SHRI B.S. JAI PARAMESHWAR:
M(J)

DATED: 12/11/86

ORDER/JUDGEMENT

R.A./C.P/M.A.No.

O.A.No. 831/93 in

ADMITTED AND INTERIM DIRECTIONS ISSUED
ALLOWED
DISPOSED OF WITH DIRECTIONS
DISMISSED ✓
DISMISSED AS WITHDRAWN
ORDERED/REJECTED
NO ORDER AS TO COSTS.

II COURT

YLKR

